

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 1278-1279 OF 2005

ACHARAPARAMBATH PRADEEPAN & ANR.

Appellant (s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln(s) for exemption from filing O.T., intervention & bail]

WITH

CrI.A. No.1280-1281/2005

[With appln. for bail and with office report)

Date: 31/10/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Mr. R. Sathish, Adv.

Mr. G. Prakash, Adv.

For Respondent(s) Mr. M.T. George, Adv.

Mr. K. Rajeev, Adv.

UPON hearing counsel the Court made the following

O R D E R

As prayed for jointly by learned counsel for both the parties, the appeals are

adjourned for two weeks.

(Subhash Chander)

(Pushap Lata

Bhardwaj)

Court Master

Court

Master